

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P. No.65/(MAH)2017
M.A. No. 70/2017

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)


SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

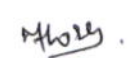
ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.12.2017

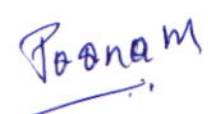
NAME OF THE PARTIES: Sulochana Neelkant Kalyani
V/s.
Mogara Investment Company & Ors.


SECTION OF THE COMPANIES ACT: 397/398, 58-59 of the Companies Act
1956 and 241/244 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1)	Sr. Adv. Navroz Sarvari 1/6 A2B & Partners	for R2 + R3	
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2.	Adv. Flora Jain i/b. Adv. Tushar Goradia	for R1	
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3.	Adv. Poonam Sharma law counsellors	REPS.	
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4.	Mrs. Tejpal Pandey 1/6 Mrs. Koushik Association	Rep. S	
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COMMON ORDER

M.A. No. 68/2017 in C.P. No. 63/58,241-242/NCLT/MB/MAH/2017
M.A. No. 69/2017 in C.P. No. 64/58,241-242/NCLT/MB/MAH/2017
M.A. No. 70/2017 in C.P. No. 65/58,241-242/NCLT/MB/MAH/2017
M.A. No. 71/2017 in C.P. No. 66/58,241-242/NCLT/MB/MAH/2017
M.A. No. 72/2017 in C.P. No. 67/58,241-242/NCLT/MB/MAH/2017
M.A. No. 73/2017 in C.P. No. 68/58,241-242/NCLT/MB/MAH/2017

1. The Learned Representatives of both the sides are present.

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2. The Arguments from the side of the Petitioner is opened.
3. The Learned Counsel for the Respondent stated that Reply is not yet filed in the main Petition.
4. Meanwhile the Reply to be filed on or before 1st January, 2018. Rejoinder, if any, to be filed on or before 10.01.2018.
5. For further Arguments the matter is adjourned to **22nd and 23rd January, 2018 at 2.30 PM.**

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
13.12.2017.

Aah

Sd/-

M.K. Shrawat
Member (Judicial)